CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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ORIGINAL APPLICATION NO.60/495/2017

Chandigarh, this the 19th day of November, 2018

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CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) HON'BLE MRS. P. GOPINATH, MEMBER (A)

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Naresh Kumar, aged about 30 years, s/o Sh. Sonu Ram, R/o # 1483/4, Bishan Garh Colony, Ambala Road Kaithal, District Kaithal, Haryana (Group-C).

... APPLICANT

(Present: None.)

VERSUS

- 1. The Chandigarh Administration, through Home Secretary, Chandigarh Administration, 4th Floor, UT Secretariat, Sector 9, Chandigarh.
- 2. The Finance cum Education Secretary, Department of Education, Chandigarh Administration, 4th Floor UT Secretariat, Sector 9, Chandigarh.
- 3. The Director Public Instructions (Schools), Department of Education, Chandigarh Administration, 4th Floor UT Secretariat, Sector 9, Chandigarh.

... RESPONDENTS

(Present: Mr. Gagandeep Singh Chhina, Advocate)

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ORDER (Oral)

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SANJEEV KAUSHIK, MEMBER (J):-

1. None appears for the applicant despite pass-over.

2. Learned counsel for the respondents submitted that the

Selection of JBT/TGT made in the year 2014, to which the relief

claimed in the present Original Application (OA) relates, has been

scrapped altogether, by the respondents, therefore, no cause of

action, at this stage, survives in favour of the applicant and this OA is

thus not maintainable.

3. Learned counsel further submitted that similar OAs have been

disposed of, by this Court, with a liberty to the applicants therein to

seek revival of the relevant OAs, in case the action of the respondents

to scrap the selection is invalidated by the Court of law. One such

order has been passed in case of **Bhawna versus Union Territory**

Administration and another, in OA No.60/482/2017, decided on

30.10.2018, therefore, similar order be passed. He prays that this OA

may also be disposed of in the same manner.

4. Ordered accordingly.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK) MEMBER (J)

Date: 19.11.2018.

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